COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 315 OF 2016 & IA NO. 653 OF 2016

Dated: 30th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Reliance Infrastructure Ltd. ...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Akshat Jain

Counsel for the Respondent(s) : Mr. Buddy Ragandhan for R-1

<u>ORDER</u>

Learned counsel for the respondents seeks four weeks' time to file reply. They may file the same on or before 05.07.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 26.07.2017 after serving copy on the other side.

List the matter on $\underline{10.08.2017.}$ In the meantime, pleadings be completed

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ms/kt